

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No. 7/2020 passed by the High Court Of Karnataka At Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53556/2021-EXEMPTION FROM FILING O.T. and IA No.53558/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.53559/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Gopal Jain, Sr. Adv.
Mr. Pai Amit, Adv. on Record
Mr. Rahat Bansal, Adv.
Ms. Pankhuri Bhardwaj, Adv.
Ms. Ranu Purohit, Adv.

For Respondent(s)

Mr. Jaideep Gupta, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Rohan Talwar, Adv.
Mr. Sunil Mittal, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned to 20.01.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER